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Government of India
Ministry of Commerce and Industry
Department of Commerce
Directorate General of Foreign Trade

Public Notice No. 102 (RE-2010) /2009-2014

New Delhi, Dated the 16th March, 2012

Subject: Procedure for scrutiny and revalidation of Registration Certificate for export of cotton [ITC(HS) code 5201 & 5203]

In exercise of the powers conferred under Paragraph 2.4 of the Foreign Trade Policy, 2004-2009, as amended from time to time, Director General of Foreign Trade, in pursuance of Notification No. 106 (RE-2010)/2009-14 dated 12.03.2012, notifies the procedure/guidelines for scrutiny and revalidation of Registration Certificate(RCs) for export of cotton [ITC(HS) code 5201 & 5203].

2. The procedure/guidelines shall be as below:

- i) Applications for scrutiny and revalidation shall be submitted only for the RCs that were valid as on 05.03.2012.
- ii) Applications be submitted to concerned RA, where RC was obtained.
- iii) Separate application shall be made for each valid RC.
- iv) Last date for submission of application: Thursday 22nd March, 2012.
- v) The applicant would specify in respect of each RC that it seeks revalidation:
 - (a) the quantum that it has already exported against that RC, with details of date of export, invoice amount and details of importer. Copy of shipping bill(s) be provided.
 - (b) the quantum that has been handed over to the Customs against that RC, if any, with date wise details;
 - (c) the quantum yet to be handed over to the Customs. Please enclose copy /copies of the respective contract(s) in respect of this quantity.
- vi) In respect of any previous RC obtained for which 30 day time has been over as on 5th March, details of exports made be submitted
- vii) Scrutiny shall be undertaken at the headquarters office of DGFT at New Delhi.
- viii) After scrutiny of documents, respective RAs would revalidate the RCs as per DGFT's instructions.

3. RCs shall not be revalidated except as provided above. Accordingly, provision of revalidation of RCs by RAs as contained in Policy Circular No. 51(RE-2010)/2009-14 dated 28.12.2011, stands withdrawn.

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